

State Government has the power. In such case, how can the Central Government intervene?

[Translation]

MR. DEPUTY SPEAKER : The Minister has given the reply. Please sit down.

(Interruptions)

SHRI SHIVRAJ SINGH : Mr. Deputy Speaker, Sir this is a question of the interests of Madhya Pradesh...(Interruptions)

[English]

SHRI P.R. DASMUNSI : Sir, we will sit down. What happened to our issue?...(Interruptions)

MR. DEPUTY-SPEAKER : Please take your seat.

(Interruptions)

MR. DEPUTY-SPEAKER : Formalities have been completed. You had your say and the Minister had given some reply. Please take your seat now.

(Interruptions)

[Translation]

MR. DEPUTY-SPEAKER : This is an important issue. It does not mean that the issues forthcoming are not important therefore you should not devote your time on a subject only.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Please let Mr. Panigrahi have his say.

[Translation]

SHRI SHIVRAJ SINGH : We will not keep mum in this regard at any cost...(Interruptions)

[English]

MR. DEPUTY-SPEAKER : There should be an end to every subject. Please take your seat now.

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : It's alright, you please sit down. The Minister has replied. Now what do you want?

(Interruptions)

SHRI SHIVRAJ SINGH : A secret agreement is being made...(Interruptions)

MR. DEPUTY SPEAKER : You have raised your point and has also replied to it.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Please take your seat.

(Interruptions)

MR. DEPUTY-SPEAKER : No, I am sorry

(Interruptions)

MR. DEPUTY-SPEAKER : This is enough.

SHRI E. AHAMED : Mr. Deputy-Speaker, Sir, the Minister wants to respond...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : If they are ready to listen me then only I can express myself. Should I listen to you or them?

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Nothing will go on record from now onwards.

(Interruptions)*

MR. DEPUTY-SPEAKER : Nothing is going on record. What is the use of talking? Please take your seat now.

(Interruptions)*

MR. DEPUTY-SPEAKER : Pandey Ji, you are a senior Member. You had your say. The Minister gave his reply. What else do you want? You may not be satisfied with his reply.

(Interruptions)

MR. DEPUTY-SPEAKER : You are wasting the time of the House. I am sorry. Please take your seats.

SHRI SRIKANTA JENA : Mr. Deputy-Speaker, Sir, I have taken note of the feelings that have been expressed by the Members and I will convey them to the concerned Ministry.

MR. DEPUTY-SPEAKER : Mr. Panigrahi.

(Interruptions)

MR. DEPUTY-SPEAKER : Please take your seat Gentleman. I have not called your name. I have called his name.

SHRI SRIBALLAV PANIGRAHI : Sir, the House is well aware of the serious drought situation prevailing in Orissa which is a backward and poor State. We had in this House discussed this topic a few days earlier. Sir, we also expressed our gratitude to the hon. Prime Minister and the Minister of Agriculture who visited some of the worst drought affected areas in Orissa. When the Prime Minister visited Orissa, he made an announcement of financial assistance to the tune of Rs. 50 crore. Of course, this is a very meagre amount compared to the seriousness of the situation. He was very quick to make this announcement. About a month's time has elapsed meanwhile, but that amount of Rs. 50 crore is nowhere seen. It has not reached the Government of Orissa as yet. It was expected the next day. But one month's time

* Not Recorded.

has elapsed. The Prime Minister is very quick to make the announcements but he is very slow to implement his own announcements.

Secondly, there is a propaganda made by the Government of India itself in the Ministry of Agriculture that they had sent Rs. 216 crore to Orissa to meet the drought situation. This is far from truth. Only the budgeted allocation is being released under Jawahar Rozgar Yojana and all those things. Whatever they have released is out of Calamity Relief Fund. Not a single paisa extra has gone to Orissa Government so far to meet this serious drought situation. This is a very unfortunate situation. The hon. Minister of Agriculture was here two minutes before but unfortunately he is not present now. But the Minister of Parliamentary Affairs, Shri Jena, is here who hails from Orissa. That is also our embarrassment. The hon. Finance Minister is here. I would request them that this type of treatment should not be meted out. This type of step motherly attitude by the Government of India towards Orissa should not be there. They are making announcements only without implementing them. This sends a very bad message and a very bad signal. But the fact is that the situation has deteriorated further. I would request the Government of India to realise the seriousness of the situation and rise to the occasion to meet the situation.

[Translation]

SHRI KRISHAN LAL SHARMA (Outer Delhi) : Mr. Deputy Speaker, Sir, I know about the famine situation in Orissa because I had been there. I therefore request you to give instructions to the Government. The Chief Minister says that whatever assistance is being announced by the Centre is actually not received by them. The people are dying of hunger and migrating to other places. Neither employment is being provided under small migration scheme nor any relief fund is being provided. The Centre claims that employment is being provided under various schemes. I demand that a separate fund should be arranged for providing relief for famine. The Chief Minister should respond to it and this amount should reach the affected people. A monitoring committee should be set up for this purpose... (Interruptions)

[English]

MR. DEPUTY SPEAKER : You have already taken your time. Please sit down. I have allowed justice Lodha.

[Translation]

JUSTICE GUMANMAL LODHA (Pali) : Mr. Deputy Speaker, Sir, I would like to submit that nearly 70,000 employees and officers of Gramin Banks are on strike and Dharna. Yesterday, they demonstrated in front of the Parliament House. There Members of Parliament, which includes myself, Vaidya Dau Dayal Joshi and Prof. Rasa Singh Rawat and 500 employees were arrested. They are demanding that a Gramin Bank

should get commercial Bank like facilities as per Reddy Award. Our new Finance Minister is financing big industrialists through local area Banks set up with the assistance of World Bank and thus this should be stopped. I therefore submit that the Finance Minister should accept the demands of the agitating employees of Gramin Banks... (Interruptions)

[English]

MR. DEPUTY-SPEAKER : Please take your seats. I have called Thorat. Please take your seat. I am sorry: you have not been allowed. What is this?

(Interruptions)

MR. DEPUTY-SPEAKER : Prof. Rawat, I have called Shri Thorat. Please take your seat. I am sorry to say that this is unfair. Please take your seat now.

SHRI BASU DEB ACHARIA (Bankura) : the benefits enjoyed by the commercial bank employees should be extended to the rural bank employees also.

MR. DEPUTY-SPEAKER : I have called the next Member. Please allow him to speak.

PROF. RASA SINGH RAWAT (Ajmer) : Why am I not allowed when he is allowed?

[Translation]

MR. DEPUTY SPEAKER : Whosoever will speak except Shri Thorat will not go on record.

(Interruptions)*

[English]

SHRI SANDIPAN THORAT (Pandharpur) : I wish to bring a very important matter to the notice of the Government. You know that in the year 1956 late Dr. Ambedkar converted himself into a Neo-Buddhist in Maharashtra, and along with him a lot of people belonging to the Scheduled Castes and the Scheduled Tribes have converted themselves into Neo-Buddhists. Now, the Act 15 of 1990 has declared that the benefits enjoyed by the Scheduled Castes are to be enjoyed by the Neo-Buddhists. The Government of India passed this Act in the year 1990 enabling the Neo-Buddhists to have the benefits enjoyed by the Scheduled Castes. Now, the population of the Scheduled Castes as enumerated in the year 1971 is to be taken into consideration for extending the benefit in the Assembly, Parliament, Zilla Parishad and Corporation elections. The Central Government has not modified the rules regarding the Census figures. I have been requesting the Central Government through letters, but the Central Government has not paid any heed to my letters. So, I am bringing this matter to the notice of the Central Government that the Census figures published in the year 1971 and 1991 are to be clubbed together, so far as the Scheduled Castes' population is concerned and Neo-Buddhists' population is concerned.

* Not Recorded.